

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 95/(MAH)/2015
CA No. 22/2017

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

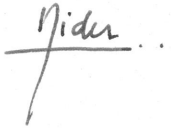
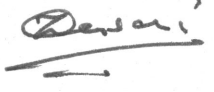
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Aneesha Dutta & Anr.

V/s.

M/s. Celadon Real Estate Advisors Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 58 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Ms. Santosh Paul a/w Ms. Nidhi Singh i/b Vidhii Partners	FOR PETITIONER	
2.	Mr. Zaif Ansari	For Respondents	

Common Order

CA No.54 To 56/2016 & 15 To 23/2017/ in
TCP No.91 To 96/397-398 & 58/ NCLT/MB/MAH/2015
CP No. 42/397-398 & 59/NCLT/MB/MAH/2016

For the Respondent side despite of giving two occasions, has not filed reply second time. At the request of the Respondent side time for filing reply has been extended by one week and rejoinder if any, in 3 days thereof.

List this matter for hearing on 24.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)